

श्री प्रकाशचौर शास्त्री : मैं यह जानना चाहता हूँ कि भारतीय वायुसेना का जब इस प्रकार से किन्हीं दूसरे देशों के वायुयान आकर अतिक्रमण करते हैं, या हमारे सैनिक संस्थानों का निरीक्षण करते हैं उस समय हमारी ओर से उन विमानों को गिराने के या वे इस प्रकार का अतिक्रमण न करें, इसके सम्बन्ध में भी क्या कोई निश्चित नीति अब तक अपनाई गयी है ?

Shri Krishna Menon: No, Sir. It is rather difficult in the case of Pakistan to say whether the aircraft is civilian or military. I am told that all their aeroplanes are under the Air Force. From the merits of the matter we may say that this is not a military aircraft.

Mr. Speaker: He wants to know whether it is the definite policy of the Government to shoot the aircraft down or to pursue them when such violations are committed.

Shri Krishna Menon: I have repeatedly stated in Parliament—and it has also been stated by the Prime Minister—that it is not the policy of the Government to shoot down aeroplanes at this stage.

Shri Hari Vishnu Kamath (Hosangabad): Is it unwillingness or inability or Ahimsa? What is it?

Mr. Speaker: Order, order.

Shri Hem Barua (Gauhati): In view of the fact that these aircraft flew at a very low altitude and distributed leaflets and then circled the town of Belonia five times and the Government are convinced, as the statement made by the Defence Minister shows, that these violations were not unintentional—in view of all these facts—why is it that our Government do not care to chase them out of our territory or shoot them down? Would that not have been a civilised behaviour?

Shri Hari Vishnu Kamath: Pakistan shoots down our aircraft.

Shri Krishna Menon: The view of the Government in this matter is that civilised behaviour from our standard is to protest diplomatically to the Government concerned until that category of remedies are exhausted. In this case, we do not even know whether the personnel in this aircraft was civilian or military.

Shri Hem Barua: Are they not exhausted by now?

Mr. Speaker: Order, order.

Shri Hari Vishnu Kamath: A battle of protests.

Shri Daji: Is it not a fact that the aeroplane violated more than ten miles of our territory and was carrying out some survey work?

Shri Krishna Menon: What work they were carrying on, we cannot say. But, as I read out in the statement, there is no question or doubt that they were within our boundary; and they could not have made a mistake. We could shoot down the aeroplanes even without aircraft from our side. But, as I said, it is not the Government's policy to shoot down the aeroplanes; that would mean violence.

Shri Hari Vishnu Kamath: Why not?

Mr. Speaker: That is a different question altogether.

Some Hon. Members rose—

Mr. Speaker: Hon. Members are aware that I do not allow more than one question to each sponsor of the notice.

ACCIDENT AT SOUTH BULLIHARI COLLIERY

Shri P. R. Chakraverti (Dhanbad): Under Rule 197, I beg to call the attention of the Minister of Labour and Employment to the following matter of urgent public importance and I request that he may make a statement thereon:—

“The accident at South Bullihari colliery on the 24th August, 1962, resulting in the death of six workers.”

The Minister of Labour in the Ministry of Labour and Employment (Shri Hathi): An unfortunate accident occurred in South Bulliaree Colliery (of the East Indian Coal Co. Ltd.,) at 11.45 A.M. on 24th August, 1962. The accident resulted in death of six workers, then working in the coal mine. The Colliery is situated in the district of Dhanbad in Bihar.

A gang of miners was engaged in loading blasted coal in a depillaring area when a mass of coal about 5m x 3m x 0.37m fell down from the roof at a height of about 3.4m burying six miners under it. Four of them were killed on the spot and two others sustained serious injuries which proved fatal about seven hours later, even though they were rushed to hospital. About 5,000 people were working in the mine.

The Chief Inspector of Mines together with the Additional Chief Inspector, the Deputy Chief Inspector and the Regional Inspector of Mines visited the mine immediately after the occurrence and the Additional Chief Inspector of Mines is conducting a detailed inquiry into the accident. Compensation is being paid to the dependants of the deceased.

It appears from a preliminary enquiry that the accident took place because of inadequate roof supports in the depillaring area. Legal action will be taken against all those found to be negligent. The report of the inquiring officer will be placed on the table of the House and remedial measures will be taken in the light of the report to prevent recurrence of such accidents.

Shri P. R. Chakraverti: Is it not a fact that on 22nd July six persons died in Sitanala and again four miners died on 9th August in Ena and Digwadih? Now, again, on the 24th August, six persons have died. That means a total of 16 persons died in the same neighbourhood from the

same form of accident. If that is so, may I know what steps do the Government propose to take to safeguard the lives of these workers from these death-traps?

Shri Hathi: We are thinking of setting up a National Mine Safety Council with a view to have a greater check on the inspection and for the education of the workers in safety measures and other types of remedial measures.

Shri S. M. Banerjee (Kanpur): In view of the fact that there had been repeated accidents in this area due to the criminal negligence of the employers, I want to know what other steps are being taken against the employers to see that these accidents do not occur?

Shri Hathi: As I said, we are thinking of setting up a National Mine Safety Council having more powers for the inspectors for educating the workers for safety.

Shri S. M. Banerjee: May I know what other steps are going to be taken against the employers, because these accidents occur due to the negligence of the employers?

Shri Hathi: So far as the employers are concerned, legal action—prosecution—will be launched against those supervising personnel who were there and whose duty was to check these things.

Shri Indrajit Gupta (Calcutta—South-West): Due to the frequency of these accidents, may I know whether there is a plan for tightening up the inspectorate machinery, so that inspection is made before the accidents take place or the inspectors arrive only after the accidents occur?

Shri Hathi: It is not possible for an inspector to inspect all the mines. Therefore, they are going to increase the number of inspectors and see that these accidents are reduced.

No. 1628

Table a copy each of the following papers:—

- (i) The Scrap Committee Report, 1962.
- (ii) Government Resolution No. SC(B)-20(2)62, dated the 27th August, 1962, containing decisions on the above Report [Placed in Library. See No. LT-386/62].

Shri Hari Vishnu Kamath (Hosangabad): On a point of clarification. What kind of scrap does this committee deal with?

Shri P. C. Sethi: Iron and steel scrap.

Shri Daji (Indore): Is it a fact that the roofing arrangements in the mines have got to be inspected every month and this was not done? May I know what steps are being taken for having this check, so that in future such accidents may not occur in the same mines again?

Shri Hathi: That will be considered when we get the report of the inquiring officer.

श्री यशपाल सिंह (कैराना) : क्या मैं जान सकता हूँ कि जो लोग इस तरह से एक्सीडेंट में खत्म हुए हैं उनके फॅमिलीज के लिये इन्तिजाम किया गया है ?

Shri Hathi: I have already said it in the statement.

RE. MOTION FOR ADJOURNMENT

श्री बिशन चन्द्र सेठ: अध्यक्ष महोदय, मैंने एक एडजर्नमेंट मोशन दिया था, मैं उसके बारे में जानना चाहता हूँ ।

अध्यक्ष महोदय : आपको इत्तला मिल गयी होगी ।

श्री बिशन चन्द्र सेठ : इतनी इत्तला मिली है कि एलाऊ नहीं हुआ ।

अध्यक्ष महोदय : उससे ज्यादा इत्तला तो इस वक्त मिल भी नहीं सकती । अगर आप और ज्यादा जानना चाहते हैं तो मेरे पास जब मैं अपने चैम्बर में होऊँ आ जाइए ।

12.12 hrs.

PAPERS LAID ON THE TABLE

SCRAP COMMITTEE REPORT AND GOVERNMENT RESOLUTION THEREON

The Deputy Minister in the Ministry of Steel and Heavy Industries (Shri P. C. Sethi): On behalf of Shri C. Subramaniam, I beg to lay on the

COMMITTEE ON ABSENCE OF MEMBERS

SECOND REPORT

Shri Mulchand Dube (Farukhabad): Sir, I beg to present the Second Report of the Committee on Absence of Members from the Sittings of the House.

STATEMENT CORRECTING ANSWER TO STARRED QUESTION NO. 1628

The Deputy Minister in the Ministry of Information and Broadcasting (Shri Sham Nath): Sir, during the course of my reply to supplementaries to Question No. 1628 on 22nd June 1962, I included by oversight, 'German' among the languages in which All India Radio has monitoring arrangements. The correct position, however, is that All India Radio has no arrangements for monitoring broadcasts in the German language.